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ITEM NO.46

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).262/2012

(From the judgement and order dated 07/07/2006 in CRLA No.127/2005 of
the HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

OM PRAKASH & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for exemption from filing O.T. and bail)

Date: 31/08/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s)

Mr. Ambhoj Kumar Sinha, Adv.

For Respondent(s)

Mr. Ajit Sharma, Adv.

for Ms. Pragati Neekhara, Adv.

UPON hearing counsel the Court made the following

O R D E R

Counsel for the respondent has circulated a letter praying
for time for filing counter affidavit.

Adjourned for two weeks.

|(N.S.K. Kamesh)

| |(Sneh Bala Mehra)

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|Court Master

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